LIST OF CREDITORS OF THREE C INFRATECH PVT LTD (UNDER CIRP) (Under Section 21 of IBC, 2016 read with Regulation 13, 16 AND 17 of IBBI(CIRP) Regulations, 2016)

COMPANY PETITION (IB) NO.617/(ND)/2022 Order dated 12 March 2025 (uploaded / received on 9 April 2025) Adjudicating Authority The National Company Law Tribunal, Bench-II, New Delhi

It is intimated that in the matter of **THREE C INFRATECH PVT LTD**, the Corporate Insolvency Resolution Process under the provisions of Insolvency and Bankruptcy Code, 2016 has been initiated by an order of the Hon'ble National Company Law Tribunal, New Delhi Bench II, by an order dated 12th March 2025, which has been uploaded on the NCLT website on 9th April 2025.

With reference to the NCLT Orders dated 12 March 2025 (**Order uploaded on the NCLT website on 9th April 2025**), in the matter of Three C Green Developers Pvt Ltd V/s Three C Infratech Pvt Ltd in C.P. (IB)/617/ND/2022, I, Pooja Bahry, have been appointed as the IRP by the Hon'ble Bench, NCLT, New Delhi Bench II.

Also the publication of the Form A Public Announcement has been done, as per the provisions of the Code and its Regulations

The Form A Public Announcement has been published on 11 April 2025 in the **Business Standard English** (Delhi, NCR, Mohali/ Chandigarh/ Punjab), **Business Standard Hindi** (Delhi, NCR, Mohali/ Chandigarh/ Punjab), **The Financial Express** (Mohali/ Chandigarh/ Punjab), **Jansatta Hindi** ((Delhi, NCR, Mohali/ Chandigarh/ Punjab) and on 12 April 2025 in **The Financial Express** (Delhi and NCR).

Pursuant to the Public Announcement made in newspapers claims were received from the creditors of the corporate debtor THREE C INFRATECH PVT LTD (under CIRP) based on which the List of Creditors had been prepared by the IRP

By way of the said Public Announcement, the creditors of **THREE C INFRATECH PVT LTD** were called upon to submit their claims to the Interim Resolution Professional

That the List of Creditors and the Certificate certifying the Constitution of Committee of Creditors along with a report has been filed before the Hon'ble Tribunal under Regulation 17 and Regulation 16 of the CIRP Regulations.

That the undersigned is accordingly proceeding with the commencement of the process of CIRP undertaking all necessary steps required and is in the process of taking over the details from the previous management, but limited information is available with the undersigned and very limited information has been provided by the Promoters / suspended Board of Directors to the Resolution Professional, till date and the last <u>financials available</u> are of March 2020.

KINDLY NOTE THAT ALL CLAIMS HAVE BEEN ADMITTED ON THE BASIS OF THE LIMITED DOCUMENTS / DATA / INFORMATION AVAILABLE WITH THE UNDERSIGNED INTERIM RESOLUTION PROFESSIONAL, AS SHE DOES NOT HAVE ANY AUDITED DATA AFTER MARCH 2020 AND EXTREMELY LIMITED FINANCIAL DATA HAS BEEN PROVIDED TO HER.

<u>Claims were received from the creditors of the corporate debtor THREE C INFRATECH PVT LTD (under CIRP), based on which the List of</u> <u>Creditors has been prepared (for all Claims received by the RP till 28 April 2025)</u>

The status of the Claims received are mentioned below (as on 28 April 2025):

For any query, the creditors can email on <u>cirp.threeCinfratech@gmail.com</u> and <u>pujabahry@yahoo.com</u>

NOTE:

- 1. The Claims have been admitted based on the documents available/ documents provided by the Claimants
- 2. Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest)

(It is to be noted that Interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest and the IRP/ Resolution Professional does not have the powers to grant interest, unless the above conditions are met. The IRP/ Resolution Professional does not have any power to award any interest to any party like the court/arbitrator, in the absence of any contract/ explicit Agreement between the Company and the Operational Debtor)

It is submitted that the proceeding under the Insolvency and Bankruptcy Code are not recovery proceedings and the IRP/ Resolution Professional does not have any power to award any interest to any party like the court/arbitrator and in the absence of any contract/ explicit Agreement between the Company and the Creditor (wherein the Creditor is entitled to interest), the interest portion cannot be verified/ collated by the IRP/ RP

<u>It is intimated that if there is no express stipulation for payment of interest or in the absence of any stipulation in law, the interest portion cannot admitted/ verified/ collated by the IRP/ RP, as per catena of various Judgements.</u> Moreover, the claims of all the Creditors have accordingly been admitted, based on this settled position of law regarding admission of interest.

It is thus submitted that as a Resolution Professional, interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest. **The Resolution Professional does not have the powers to grant interest, unless the above conditions are met**.

Thus kindly note that Interest is not admitted if there is no specific agreement for paying Interest and the IRP/ Resolution Professional does not have any power to award any interest to any party like the court/arbitrator (*in the absence of any contract/ explicit Agreement between the Company and the creditor*)

3. IMPORTANT NOTE AND DISCLAIMER:** THE CLAIMS HAVE BEEN PROVISIONALLY VERIFIED AS THE RESOLUTION PROFESSIONAL DOES NOT HAVE THE COMPLETE DOCUMENTARY PROOFS/ COMPLETE PAPERS/ ACCOUNTS/ DOCUMENTS, TO ASCERTAIN THE VALIDITY OF THE INFORMATION.

Please note that extremely limited access to the books of accounts and supporting documents is there with the Resolution Professional. The claims have been collated based on information that has been derived from extracts, the veracity of which is not ascertained. Moreover, the Resolution Professional does not have the Documentary Evidence to ascertain the details of the Actual Transactions and thus the above details cannot be Verified by the Resolution Professional

The Claims have been provisionally verified, but the Resolution Professional does not have the complete documentary proofs/ complete papers/ accounts/ documents, to ascertain the validity of the information provided. The above claims provisionally admitted are subject to change , depending upon the further information/ documentary evidence received by the Resolution Professional. The Claims may be reverified when additional underlying supporting documents are provided to the Resolution Professional

This list of creditors is subject to amendment/ modification/ deletion as applicable from time to time under respective Sections/ provisions of IBC, 2016 and the Regulations made thereunder as per the directions of Adjudicating Authority, Hon'ble NCLT, New Delhi Bench II

Date: 28 April 2025 Place: New Delhi

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POOJA BAHRY Interim Resolution Professional of THREE C INFRATECH PVT LTD IP Registration no.: IBBI/IPA-003/IP-N00007/2016-2017/10063; AFA No AA3/10063/02/311225/301226 Valid till 31/12/2025 Address: 59/27 Prabhat Road, New Rohtak Road, New Delhi-110005 Ph: 9811071716

Email: pujabahry@yahoo.com , cirp.threeCinfratech@gmail.com

| Sl. No. | Category of creditor | Summary | of claims received | | of claims admitted/ ionally admitted | Amount of contingent | Amount of claims not | Amount of claims under verification | Details in Annexure | Remarks, if any |
|------------|---|------------------|--------------------|------------------|---|----------------------|-------------------------|--|------------------------|---|
| | | No. of claims | Amount | No. of claims | Amount of claim admitted/ Provisionally admitted | claims | admitted | | | |
| 1 | Secured financial creditors belonging to any class of creditors | | | | | | | | 1 | |
| 2 | Unsecured financial creditors belonging to any class of creditors | | | | | | | | 2 | |
| 3 | Secured financial creditors (other than financial creditors belonging to any class of creditors) | | | | | | | | 3 | |
| 4 | Unsecured financial creditors (other than financial creditors belonging to any class of creditors) | 1 | 1,17,20,97,985 | 1 | 55,20,27,315 | | 62,00,70,670 | | 4 | RELATED PARTY FC As per Books ; INTEREST CANNOT BE ADMITTED WITHOUT ANY UNDERLYING DOCUMENT/ AGREEMENT REGARDING INTEREST Refer Note ** |
| 5 | Operational creditors (Workmen) | | | | | | | | 5 | |
| 6 | Operational creditors (Employees) | | | | | | | | 6 | |
| 7 | Operational creditors (Government Dues) | 1 | 60,85,819 | 1 | 60,85,819 | | | | 7 | Fully admitted, as per Assessment Orders and as per the provisions of the Income Tax Act; |
| 8 | Operational creditors (other than Workmen and Employees and Government Dues) | | | | | | | | 8 | |
| 9 | Other creditors, if any, (other than financial creditors and operational creditors) | | | | | | | | 9 | |
| | Total | | 1,17,81,83,804 | | 55,81,13,134 | | 62,00,70,670 | | | |

Annexure-1

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025;

List of creditors as on: 28 April 2025

List of secured financial creditors belonging to any class of creditors

(Amount in ₹)

| Sl. No. | Name of Creditor | | of claim eived | | D | etails of cla | im admitted | l | | Amount of | Amount of any | Amount of claim | Amount of claim | Remark s, if any |
|------------|--|-----------------------|-------------------|--------------------------------|--------------------|---|--|------------------------------|-----------------------------------|---------------------|--|--------------------|-----------------------|---------------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarant ee | Whether related party? | % of voting share in CoC | contingent claim | Mutual dues, that may be set-off | not admitted | under verification | |
| | NO CLAIM SUBMITTED BY FC IN A CLASS- SECURED | | | | | | | | | | | | | |

Annexure-2 Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

> List of unsecured financial creditors belonging to any class of creditors (Amount in ₹)

| Sl. No. | Name of cre- ditor | Details or received | of claim | | | Details of cla | im admitted | | Amount of contingent | Amount of any | Amount of claim | Amount of claim | Remarks if any |
|------------|--|-----------------------|-------------------|--------------------------------|-----------------------|-----------------------------------|------------------------------|-----------------------------------|----------------------|---|--------------------|----------------------------|-------------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | claim | mutual dues, that may be set-off | not a dmitted | und er verifica tion | |
| | NO CLAIM SUBMITTED BY FC IN A CLASS- UNSECURED | | | | | | | | | | | | |

Annexure - 3

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

| Sl. No. | Name of creditor | | claim received | | ails of claim ad | | | | 2 / | Amount of continge nt claim | Amount of any mutual dues, that | Amount of claim not admitted | Amount of claim under verifica | Remarks , if any |
|------------|-----------------------|--------------------|-------------------|---|--------------------|--|-----------------------------------|------------------------------|--------------------------------|--------------------------------------|--|---------------------------------------|---|---------------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % voting share in CoC | | may be set-off | | - tion | |
| | NO CLAIM SUBMITTED | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | |
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Annexure - 4

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

| S 1. N | Name of creditor | Details of | claim received | | Details of o | claim admitted | | | Amoun t of conting | Amount of any mutual | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|--------------|---|--------------------|----------------|---|---|-----------------------------------|------------------------------|--------------------------------|--------------------------|---------------------------------|------------------------------------|--|---|
| 0. | | Date of receipt | Amount claimed | Amount of claim admitted/ Provisionally admitted | Nature of claim | Amount covered by guarantee | Whether related party? | % of Voting share in CoC | ent claim | dues, that may be set-off | aunniteu | Vermeation | |
| 1 | THREE C GREEN DEVELOP ERS PVT LTD | 16-04- 2025 | 1,17,20,97,985 | 55,20,27,315 | Inter Corporate monetary transfers | NA | YES | 0.00% | | | 62,00,70,670 | | RELATED PARTY FC As per Books ; INTEREST CANNOT BE ADMITTED WITHOUT ANY UNDERLYING DOCUMENT/ AGREEMENT REGARDING INTEREST Refer Note** |
| | Total | | 1,17,20,97,985 | 55,20,27,315 | | | | 0.00% | | | 62,00,70,670 | | |

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

• That though Claim as a Financial Creditor has been submitted by the Section 7 Applicant "Three C Green Developers Pvt Ltd", **but as per the Books of the Corporate Debtor available** with the Interim Resolution Professional/ as per the Audited Financial Statements available on the ROC/ MCA, Three C Green Developers Pvt Ltd are a "Related Party" of the Corporate Debtor.

• It has been mentioned in the Audited Financials of the Corporate Debtor that M/s Three C Green Developers Pvt Ltd is included in "Entities over which "individuals owning indirect interest in the voting power having control or significant influence and their relatives" are able to exercise control or significant influence along with their relatives and with whom transactions have taken place during the year".

- Further, even in the NCLT Orders of Admission of CIRP (of Three C Infratech Pvt Ltd), regarding the "Related Party" status of the Section 7 Applicant, M/s Three C Green Developers Pvt Ltd, it has been mentioned by the Hon'ble Adjudicating Authority that "both the Financial Creditor and Corporate Debtor are part of Three C Group Companies" and that "both the Financial Creditor and Corporate Debtor are group companies". Further the Hon'ble Adjudicating Authority has categorically mentioned in the CIRP Initiation orders that "........ the Financial Creditor which is group company of the Corporate Debtor"
- Regarding the conditions to be met to be regarded as a Financial Claim, in the NCLT Orders of Admission of CIRP itself it has been mentioned by the Hon'ble Adjudicating Authority that "In the present case, the Applicant has filed the additional affidavit, placing on record additional document i.e. balance-sheet as evidence to establish the debt and default. Thus, apparently requirement of Section 7(3) of IBC, 2016 are satisfied".
- As per the information available on the MCA/ ROC and as per the financials provided, there is no Agreement/ underlying Document regarding interest between the Corporate Debtor (Three C Infratech Pvt Ltd) and the related party Financial Creditor (Three C Green Developers Pvt Ltd).
- As per various Jurisprudence, Interest cannot be considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest).
- It is to be noted that Interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest and the IRP/ Resolution Professional does not have the powers to grant interest, unless the above conditions are met. The IRP / Resolution Professional does not have any power to award any interest to any party like the court/arbitrator, in the absence of any contract/ explicit Agreement between the Company and the Creditor.
- Thus, in the absence of provision of any further Documentary evidence/ proper Agreements / underlying documents, Claim of the Principal Amount of Rs 55,20,27,315 only can be admitted/ verified by the undersigned IRP, as a Related Party Unsecured Financial Creditor

Annexure – 5

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of operational creditors (Workmen)

(Amount in₹)

| SI. No. | Name of authorised | Name of | Details or received | | | Deta | ails of claim adm | itted | Amount of | Amount of any | Amount of claim | Amount of claim | Remarks , if any |
|------------|--|-------------|-----------------------|-------------------|--------------------------------|--------------------|------------------------------|--|--------------------------|--|-----------------------|--------------------|---------------------|
| | representa- tive, if any | work man | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Whether related party? | % voting share in CoC, if applicable | conti- ngent claim | mutual dues, that may be set-off | under verification | not a dmitted | |
| | NO CLAIM SUBMITTED BY ANY WORKMEN | | | | | | | | | | | | |

Annexure – 6 Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of operational creditors (Employees)

(Amount in₹)

| Sl. No. | Name of authorised of representa- tive, if any | Name empl -oyee | ails of received Amount claimed | Amount of claim admitted | Details of o | claim admitt Whether related party? | ted % of voting shar e in CoC, if applicable | Amount of contin- gent claim | Amount of any mutual dues, th at may be set- off | Amount of claim under verifica - tion | Amount of claim not admitted | Remarks, if any |
|------------|--|-----------------------|--|--------------------------------|--------------|--|--|------------------------------------|---|--|------------------------------------|--------------------|
| | NO CLAIM SUBMITTED BY ANY EMPLOYEE | | | | | | | | | | | |

Annexure – 7 Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of operational creditors (Government dues)

| Sl. 0. | Details of clair | nant | Details of received | claim | | Details of claim adm | iitted | | Amou nt of contin gent claim | Amount of any mutual dues, th at may be set- off | Amount of claim under verifica - tion | Amo unt of clai m not admi tted | Remarks, if any |
|-----------|--------------------------|----------------|---|-------------------|---|--|--|---|--|---|---|--|---|
| | Department | Governmen t | Date of receipt | Amount claimed | Amount of claim admitted/ Provisionall y admitted | Nature of claim | Whet her relat ed party ? | % of voting shar e in CoC, if applicable | | | | | |
| 1 | INCOME TAX DEPARTMENT | Income Tax | Claim dated 16/04/2025 ; Received on 22 April 2025 through Post; received on 23 April 2025 through Email | 60,85,819 | 60,85,819 | Income Tax- Reassessment of Income of the Assessee u/s 147 of the Income Tax Act | No | 100% Voting Rights in COC are 100%, as FC who submitted Claim is a related party | 0 | 0 | 0 | 0 | Fully admitted, as per Assessment Orders and as per the provisions of the Income Tax Act; |
| | Total | | | 60,85,819 | 60,85,819 | | | | | | | | |

Annexure – 8 Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025 List of operational creditors (Other than Workmen and Employees and Government Dues)

| Sl. No | Name of creditor | Details o received | | Details of claim admitted Amount of Nature of Amount Whet % of | | | | | | | Amou nt of any mutual dues, that may be set- off | Amount of claim not admitted | Amount of claim under verifica- tion | Remarks, if any |
|-----------|------------------------------|-----------------------|-------------------|--|--------------------|---|-----------------------------------|--|-----------------------------------|--|--|------------------------------------|--|--------------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted/ Provisionally admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whet her relate d party ? | % of voting share in CoC | | | | | |
| | NO CLAIM SUBMITT ED | | | | | | | | | | | | | |
| | Total | | | | | | | | | | | | | |

Annexure – 9

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of other creditors (Other than financial creditors and operational creditors)

(Amount in₹)

| Sl. No | Name of creditor | | tails of received | | Details o | f claim adı | nitted | | Amount of contin -gent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verifica- tion | Remarks, if any |
|-----------|---------------------------|--------------------|--|---|-----------|-------------|--------|--|---------------------------------------|--|---------------------------------------|--|-----------------|
| | | Date of receipt | Amount of claim admitted/ Provisionally admitted | of claimclaimcoveredcoveredrelatedadmitted/bybyparty? | | | | | | | | | |
| | NO CLAIM SUBMITT ED | | | | | | | | | | | | |
| | Total | | | | | - | - | | - | | | - | |